

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.24**  
**C.P.(CAA) No.43/BB/2023**

**IN THE MATTER OF:**

M/s. Fitness First India Pvt. Ltd. & Ors. ... Petitioners

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI K.BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioners	:	Shri R. Inbaraju
For the ROC	:	Ms. Priyanka Bhat
For the IT Dept.	:	Shri Ganesh R. Ghale

**ORDER**

1. Heard the Ld. Counsels for the Petitioners, the ROC and the IT Dept.
2. The learned Counsel for the ROC stated that there are no further observations after considering the reply filed by the Petitioner Companies.
3. **Order Reserved.**

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**  
Puja

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**